

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**ORIGINAL APPLICATION NO. 260/000020/2014**  
**CUTTACK, THIS THE 24<sup>th</sup> DAY OF JANUARY, 2014**

**CORAM**  
**HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)**  
**HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)**

.....

Pradeep Kumar Satpathy,  
Aged about 42 years,  
S/o Kapileswar Satpathy,  
Basant Vihar, Jyoti Vihar,  
Burla, Sambalpur,  
Presently working as SPM,  
Jyoti Vihar S.O., Burla, Sambalpur.

.....Applicant

(Advocate(s) : M/s. D.P.Dhalsamant, N.M.Rout )

**VERSUS**

Union of India Represented through

1. Director General of Posts,  
Govt. of India, Ministry of Communication,  
Department of Posts, Dak Bhawan,  
Sansad Marg,  
New Delhi-110001.
2. Chief Post Master General,  
Odisha Circle,  
Bhubaneswar,  
Dist. Khurda-751001.
3. Director Postal Services,  
O/o- the PMG,  
Sambalpur Division, Sambalpur.
4. Superintendent of Post Offices,  
Sambalpur Division,  
Sambalpur.

... Respondents

Advocate(s)..... Mr. S. Barik.

.....

**ORDER (ORAL)**

**MR. A.K.PATNAIK, MEMBER (JUDL.):**

Heard Mr.D.P.Dhalsamant, Ld. Counsel for the applicant, and  
Mr. S.Barik, Ld. Addl. Central Govt. Standing Counsel, who accepts notice  
on behalf of all the Respondents. Registry is directed to serve notice, in  
terms of Sub Rule 4 of Rule 11 of the CAT (Procedure) Rules, 1987 for

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onward transmission.

2. This O.A. has been filed by the Applicant under Section 19 of the Administrative Tribunals Act, 1985 challenging the order dated 20.12.2013. Mr. Dhalsamant, Ld. Counsel for the applicant, by drawing our attention to the appeal preferred by the applicant submitted that against the order of punishment for recovery of Rs. 1,27,000/- imposed by the Superintendent of Post offices, Sambalpur Division, Sambalpur, i.e. Respondent No.4, the applicant has preferred an appeal to the Director of Postal Services, Sambalpur Division (Respondent No.3) on 09.01.2014. Mr. Dhalsamant further submitted that one installment has already been recovered from the salary of the applicant in pursuance of the order dated 20.12.2013.

3. Mr. Barik, Ld. ACGSC, has no immediate instruction regarding the appeal so preferred by the applicant and, if so, the status thereon.

4. Taking into account the arguments advanced by Ld. Counsel appearing for the parties, without expressing any opinion on the merit of this case, we dispose of this O.A. at the stage of admission itself by directing the Director of Postal Services, Sambalpur Division (Respondent No. 3) to consider the appeal, if so made by the applicant and if still pending, and communicate the result thereof to the applicant by way of a well reasoned order within a period of 60 days from the date of receipt of copy of this order and till then no action will be taken in respect of the order of punishment imposed on the applicant vide order dated 20.12.2013 by the Superintendent of Post Offices, Sambalpur Division (Respondent No.4). However, we make it clear that if, in the meantime, the appeal so preferred by the applicant has already been considered and disposed of then the result

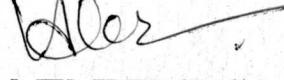


thereof may be communicated to the applicant within two weeks from the date of receipt of copy of this order.

4. Copy of this order be made over to the Ld. Counsel appearing for the parties.

  
MEMBER (Admn.)

RK

  
MEMBER (Judl.)